

**THE TRIPURA APPROPRIATION BILL, 2016, (THE TRIPURA BILL
NO.6 OF 2016).**

**A
BILL**

to provide for the withdrawal of certain sum from and out of the Consolidated Fund of the State of Tripura for the services of the financial year 2015-16.

BE it enacted by the Legislative Assembly of Tripura in the sixty-seven year of the Republic of India as follows: -

- | <i>Short Title</i> | |
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| <i>Issue of a sum of Rs.28,28,22,000/- out of the Consolidated Fund of the State of Tripura for the Financial Year 2015-16.</i> | 1. This act may be called the Tripura Appropriation Act, 2016. |
| | 2. From and out of the Consolidated Fund of the State of Tripura, there may be paid sums not exceeding those specified in column-3 of the Schedule amounting in the aggregate to the sums of Rupees twenty-eight crore twenty-eight lakh twenty-two thousand only towards defraying the several charges which will come in course of payment during the financial year 2015-2016 (hereinafter referred to as the said year) in respect of the services and purposes specified in column-2 of the said Schedule. |
| <i>Appropriation</i> | 3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the State of Tripura by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation of the said year. |

THE SCHEDULE
(See Section (2 & 3))
Tripura Bill No.6 of 2016

		(Rs. In lakhs)						
1 No. of Votes	2 Services and purposes	3						Grand Total
		Sum Not exceeding Rs.						
		Charged on the Consolidated Fund			Voted by Assembly			
		Revenue	Capital	Total	Revenue	Capital	Total	
1	Department of Parliamentary Affairs	9.25	0.00	9.25	46.00	0.00	46.00	55.25
4	Election Department	0.00	0.00	0.00	17.16	0.00	17.16	17.16
6	Revenue Department	0.00	0.00	0.00	43.30	0.00	43.30	43.30
7	A.R. Department	0.00	0.00	0.00	38.57	0.00	38.57	38.57
14	Power Department	0.00	0.00	0.00	650.00	0.00	650.00	650.00
19	Tribal Welfare Department	0.00	0.00	0.00	7.93	2.32	10.25	10.25
20	Welfare of SC Department	0.00	0.00	0.00	86.00	504.32	590.32	590.32
31	Rural Development Department	0.00	0.00	0.00	0.00	230.00	230.00	230.00
34	Planning and Co- Ordination Department	0.00	0.00	0.00	8.79	0.00	8.79	8.79
37	Labour Organisation	0.00	0.00	0.00	256.99	0.00	256.99	256.99
40	Education (School) Department	0.00	0.00	0.00	623.62	0.00	623.62	623.62
43	Finance	0.00	0.00	0.00	20.00	0.00	20.00	20.00
52	Family Welfare and Preventive Medicine	0.00	0.00	0.00	283.97	0.00	283.97	283.97
GRAND TOTAL :		9.25	0.00	9.25	2082.33	736.64	2818.97	2828.22

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced under Article 205 of the Constitution of India to provide for the appropriation out of the consolidated fund of the State of Tripura of the moneys required to meet the expenditure of the Government of Tripura for the period from the 1st April, 2015 to the 31st March, 2016 for the financial year 2015-16.

(TAPAN CHAKRABORTI)
Finance Minister
Tripura.

TECHNICAL REPORT

This is Money Bill within the meaning of Article 199 of the Constitution of India.

The Bill attracts the provisions of Article 207 of the Constitution of India. Therefore, recommendation of the Governor is necessary for both introduction and consideration of the Bill in the Tripura Legislative Assembly.

The State Legislature has exclusive power to enact a law on the subject.